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ORIGINAL APPLICATION NO.30 OF 2005

ORDER DATED 27.07.06

Heard the Counsel for both the parties.

2. Ld.Counsel for the Applicants has placed before us an order of the Hon'ble High Court in the cases of S.Govind Rao, B.K.Mohanta, B.Suryanarayana and M.Ganapati Rao vrs. Union of India and others in Writ Petition Nos.3198/02, 3199/02, 3451/02 and 4149/02. The Counsel for the Applicant has further stated that in view of the order passed by the Hon'ble High Court in para-12 which reads as under:

“In the result, the writ petitions are allowed in part. The impugned judgement and order passed by the tribunal in so far as it relates to the instant petitioners is quashed. The orders of reversion of the instant petitioners dated 30.11.2001 are also quashed. Consequently, the petitioners shall be reinstated with the same terms and conditions, which were fixed by the opposite parties at the time of their ad hoc promotion. It goes without saying that on reinstatement, the petitioners services shall be treated as continuing on ad hoc basis on the respective posts held by them. They shall be given consequential benefits accordingly. However, it will be open for the opposite parties to consider the regular promotion of the petitioners and other eligible persons in accordance with the existing guidelines. Till the regular



promotion is considered and the regular candidates become available, the petitioners shall be allowed to continue on ad hoc basis."

✓ the applicants do not press~~e~~ for any order in the Original Application in question and the O.A may be disposed of as not pressed.

The O.A. is, accordingly disposed of as not pressed in the light of the decision of the Hon'ble High Court referred to above with no order as to costs.

*prf*  
MEMBER(ADMN.)

*R*  
VICE-CHAIRMAN